

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST**

**FOR OCTAGON BUILDERS AND PROMOTERS PRIVATE LIMITED**

**OPERATING IN REAL ESTATE CONSTRUCTION / DEVELOPMENT RESIDENTIAL/  
COMMERCIAL SPACE AT ROORKEE, HARIDWAR, UTTRAKHAND**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	OCTAGON BUILDERS AND PROMOTERS PRIVATE LIMITED CIN: U70109UP2006PTC069978
2.	Address of the registered office	D-3 & 4, Sector-10, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Complete project details including the records pertaining to the home buyers has not been handedover by the ex-management. To the extent information available, the Corporate Debtor has project site with the name “Santoor City” / Har Har Gange at Bawli Kalanjari, Pargana Tehsil Roorkee, Haridwar (near Patanjali Yogpeeth) and “Santoor City” Dehradun.
5.	Installed capacity of main products/ services	Not Applicable as the Company has no Manufacturing Operations.
6.	Quantity and value of main products/ services sold in last financial year	No business operations in the last financial year.
7.	Number of employees/ workmen	No details available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Financial statements as available with the RP can be obtained by writing email to the RP at <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Kindly write an email to the RP on <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a>
10.	Last date for receipt of expression of interest	16/01/2025

11.	Date of issue of provisional list of prospective resolution applicants	26/01/2025
12.	Last date for submission of objections to provisional list	31/01/2025
13.	Date of Issue of final list of prospective resolution applicant	07/02/2025
14.	Date of Issue of information memorandum, evaluation Matrix and Request for resolution plans to prospective resolution applicants	12/02/2025
15.	Last date of Submission of Resolution Plan	14-03-2025
16.	Process email id to submit EOI	Electronically at <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a> and physically at B-84, Takshila Colony Garh Road Meerut U.P.- 250004

Signature of the Resolution Professional

Sd/-

Hemi Gupta

Resolution Professional of Octagon Builders and Promoters Private Limited (In CIRP wef 16-04-2019)

IBBI Registration No - IBBI/IPA002/IP-N00147/2017-18/10383

Address: B-84, Takshila Colony, Garh Road, Meerut (U.P.)-250004

DATE: 31.12.2024

PLACE: MEERUT

## UTTARAKHAND

## 82 fake websites on Char Dham chopper service closed: Police

Amit Bathla  
letters@hindustantimes.com

DEHRADUN: A total of 82 fake websites offering helicopter ride booking for the Char Dham yatra were shut over a period of two years, the official data provided by the Uttarakhand police stated. According to the official data, 45 Facebook accounts involved in such frauds were also shut in 2023 and 2024.

In 2023, 64 fake websites offering chopper service to Char Dhams were blocked.

With chief minister Pushkar Singh Dhami taking cognisance, the state police began action against such websites in 2023 after receiving scores of complaints from pilgrims. According to police, the major reason for such cybercrime is that victims had no information about the authentic website for helicopter service booking.

Deputy superintendent of police, cyber cell, Ankush Mishra said, "Eighty-two fake websites offering helicopter ride booking for the Char Dham yatra were shut over a period of two years. We also blocked 45 Face-

book accounts involved in such frauds."

"They (fraudsters) are exploiting search engine optimization (SEO) techniques to make their fake websites appear at the top of search results when pilgrims search for booking sites. As a result, those who are unaware of the authentic Char Dham chopper booking websites fall into their trap, click on these links, and unknowingly enter their financial details to make payments," he said.

"The only way to curb such cybercrime is spreading awareness among the public. The booking for the Char Dham chopper service should only be made through IRCTC's website—www.helijatra.irctc.co.in," Mishra said.

A report on Char Dham yatra has shown that nearly 41% of pilgrims completed the Char Dham Yatra within the first 30 days from May 10 to June 8, while the remaining 59% visited the four shrines over the next five months.

Anoop Nautiyal, Dehradun based social activist and founder of SDC Foundation, said the report outlines several challenges that have arisen as the Char Dham Yatra has expanded in recent years. "It highlights issues such as overcrowding, safety concerns, and environmental degradation along the Yatra routes. The report stresses focus of the state government should be to ensure that the Yatra is managed in a way that protects both the pilgrims and the environment. This includes safeguarding the health and safety of pilgrims, and preserving local ecosystems," he said.

## UCC roll-out, strict land laws: What 2025 holds for the Himalayan state

Neeraj Santoshi

letters@hindustantimes.com

DEHRADUN: Uttarakhand has a lot on its plate in 2025, be it the implementation of the Uniform Civil Code (UCC) law, framing of strict land law amid protests, forming Uttarakhand Development Yatra Authority to deal with issues related to pilgrimages and hosting the 38th national games.

## Implementing UCC in January

Uttarakhand government has plans to implement UCC in January, which is the most anticipated development in the state in the new year. Chief minister Pushkar Singh Dhami on December 18 announced that UCC will be implemented in the state from January 2025, saying "All preparations have been completed in this regard". "Uttarakhand will become the first state in the country to implement the Uniform Civil Code after independence. The Uniform Civil Code law of Uttarakhand, following the basic spirit of Sabka Saath, Sabka Vikas and Sabka Vishwas (with everyone's cooperation, with everyone's development and with everyone's trust), will give a new direction to the society, he added. For accessibility of the general public, a portal and mobile app have also been prepared for the smooth implementation of UCC. On October 18, UCC legislation Rules Making and Implementation Committee had submitted its draft report on UCC rules to the chief minister. UCC refers to a common set of laws that will subsume customary laws across faiths and tribes and govern issues such as marriage, divorce, inheritance and maintenance. In the Constitution, it is a part of the non-justiciable directive principles of state policy. State government passed UCC Bill 2024 on February 7, based on the report submitted by expert committee on UCC, headed by retired judge



The expert committee on UCC during a meeting in Dehradun last year.

HT PHOTO

Ranjana Prakash Desai, to the state government on February 2. Subsequently state government formed a committee headed by Shatrughan Singh, retired Chief Secretary (chairperson) on February 10 for preparing the draft of the rules for UCC Bill. On March 13, state government stated President approved it.

## Strict land law in budget session

State government is also planning to bring a strict land law in the state budget session. Dhami on November 13 maintained that a strong land law will be implemented in the state soon, adding that more suggestions are being taken from the public regarding the land law at the SDM and Tehsildar level. Dhami said, "State government is very serious about the land law. The land law to be implemented in the state will be in accordance with public sentiments". Earlier in September, Dhami had announced that the state government will bring a strict comprehensive land law in the state in the upcoming budget session, two days after thousands of people gathered in Rish-

hikesh under the banner of 'Mool-Niwash Bhoo-Kanoon Samvanya Sangharsh Samiti' to participate in a rally to push for implementation of strict land law in the state. Since December last year, the Samiti has organised several rallies in Dehradun, Haldwani, Tehri Garhwal, Kotdwari, Srinagar, and Gairsain, pushing for the strict land law in the state.

## Formation of Yatra Development Authority

State government is also planning to form Yatra Development Authority in 2025. On December 20, CM Dhami directed officials concerned to complete all processes for creating Yatra Development Authority by January 30, 2025, adding "By January 15, a meeting should be held with the priests and stakeholders of the Char Dhams and their suggestions should be taken". Officials said the main objective behind the formation of the Yatra Development Authority is that in view of the increasing religious and general tourism in the state, the government should have an institution that can discharge all

these responsibilities and ensure proper preparations and arrangements. On May 25, on the directions of the chief minister Pushkar Singh Dhami, the state government constituted a six-member high-level committee for continuous monitoring and effective management of Char Dham yatra. The committee was mandated to prepare and present a detailed action plan for smooth and uninterrupted operation of all the religious yatras conducted in the state in future and present its suggestions regarding the formation of an authority or institution to make pilgrimages easy.

## BJP looks to consolidate its position

After BJP consolidated its political position by winning all five parliamentary seats in the Himalayan state for the third time, and securing victory in Kedarnath bypoll, the party is now focussing on winning local body polls. With civic elections due on January 23, the first three weeks of the new year will be dominated by politics over the local body polls. Both parties have

geared up for the polls, following filing of the nomination papers. Civic polls in the state were announced on December 23. Congress, which won Badrinath and Manglaur bypolls in 2024, will try its best to make up for the loss in Lok Sabha polls. Voting will be held in Uttarakhand's 11 municipal corporations, 43 Municipal Councils, 46 Nagar Panchayats on January 23.

## State to hold national games in Jan-Feb

Uttarakhand is ready to host for 38th National Games scheduled in the state from January 28 to February 14. Thirty-six games will be held in national games, including 34 games for medal winning and two for demonstration. Rafting and Kalarippayattu games have been added only for demonstration.

The venues for national games were fixed in six places such as Dehradun, Haridwar, Rishikesh, Tehri, Haldwani and Rudrapur. Later, Chakrapur of US Nagar, Pithoragarh, Almora and Tanakpur of Champawat district were also added. After trial and selection of the athletes, registration will begin from January 3 to 13. Dhami said, "Uttarakhand is prepared to host the 38th National Games. Based on the experiences of the states where the previous national games were held, work is being done to organise the games in a better way in the state," he said.

## Expert speak

Social analyst Anoop Nautiyal, who is also the founder of Social Development for Communities (SDC) Foundation said the start of a new year always brings with it a chance to pause, reflect, and take stock of the year gone by. "It's also a time to look ahead, with hope and optimism in our minds. But for Uttarakhand, 2025 isn't just another new year, rather it's a milestone. As the state steps into its 25th year, it marks a quarter of a century of immense struggles, progress and skewed growth. It's then a criti-

cal moment to evaluate how far we've come and, just as importantly, how far we still have to go. In the coming year, there will be plenty of discussions, debates, and reflections on the trajectory of Uttarakhand's journey so far. The challenges and triumphs of the past 25 years will be revisited," he said.

Nautiyal said the key issues like societal harmony, environmental concerns, and disaster management will dominate the conversation. "As Uttarakhand grapples with the ongoing environmental crises and the challenges posed by natural disasters, there will be intense deliberations on how to build a more resilient state. Economic growth will continue to be a central theme, as the state seeks to strike a balance between progress and sustainability, while the push for mobility and connectivity will continue to evolve. Adding a layer of complexity will be the political dynamics, especially with the early 2027 state assembly elections looming large. The next 12 months will see increased political manoeuvring, with shifting alliances and changing power structures as parties position themselves for what promises to be a highly contested election. So, in essence, 2025 is shaping up to be a year of excitement, reflection and action," he said.

## What govt has to say

Cabinet minister Subodh Uniyal said 2025 will be a historic year for the state as many important decisions will be implemented at the ground level. "State government will work on grounding of MoUs passed in the global investors summit. State government will also work to strengthen its House of Himalayas brand and ensure local products of the state are marketed effectively at the national and international level. Apart from this, we will also work on strengthening our systems and mechanisms to check forest fires in the state, which start in mid-February."

## SERVICE OF SUMMONS by Publication

Case Number 23FL048244  
NOTICE TO RESPONDENT SAVITA (NO LAST NAME)  
You have been sued. Read the information below.  
PETITIONER'S NAME IS AJAY KUMAR  
A PETITION TO TERMINATE MARITAL STATUS HAS BEEN FILED BY PETITIONER, AJAY KUMAR S: IN THE SUPERIOR COURT OF CALIFORNIA IN AND FOR ALAMEDA COUNTY, case number 23FL048244.

## DEBTS RECOVERY TRIBUNAL, DEHRADUN

Government of India, Ministry of Finance,  
(Department of Financial Services)  
2<sup>nd</sup> Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, UK. 248171  
PUBLICATION NOTICE  
IN O.A. No. 499 OF 2024

SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME  
Dy. No. 1183/2024 Dated: 24.12.2024

State Bank of India Vs M/s Dodhi Shoes & Ors.  
To,  
4. Shri Govind Ram, S/o Late Shri Amba Dutt, R/o 2, Patel Road, Dehradun.

Whereas the above named Applicant Bank has instituted OA No. 499 of 2024 against you for recovery of debts of Rs. 24,74,099.31/- in which Hon'ble Tribunal was pleased to issue Summons/ Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 19.12.2024.

Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on 07.02.2025. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.

Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.

Given under my hand and seal of this Tribunal on this 24th day of December, 2024.

By order of Tribunal  
Registrar  
Debts Recovery Tribunal, Dehradun

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Sd/-  
Hemi Gupta  
Resolution Professional of Octagon Builders and Promoters Private Limited (In CIRP wef 16.04.2019)  
Registration No: IBB/PA02/IP-N00147/2017-18/10383

## Amount defrauded in cybercrimes saw 146% surge last yr: Police data

Amit Bathla

letters@hindustantimes.com

DEHRADUN: The amount defrauded in cybercrimes saw a massive jump of 146% from ₹69 crore in 2023 to ₹170 crore in 2024, police data showed. The data also showed a sharp rise in incidents of digital arrest and investment frauds.

The cyber cell recovered around ₹28.12 crores, while the recoveries last year stood at around ₹6 crores.

According to the official figures, around 22,000 complaints were received on the cyber helpline from the state, compared to approximately 19,000 last year.

The FIRs registered in two cyber crime police stations of the state— cyber crime police station in Dehradun for the Garhwal region and cyber crime police station in Rudrapur (Udhm Singh Nagar) for the Kumaon also saw a two-to-three-fold increase compared to the previ-

ous year.

In Dehradun cyber police station, 91 FIRs were registered, compared to 38 last year. In Rudrapur cyber police station, 34 FIRs were registered, compared to 10 last year.

The police arrested 66 accused (including hawala operators) involved in cyber frauds from different parts of the country.

Deputy superintendent of police, cyber cell, Ankush Mishra said, "The cyber cell carried out search operations and arrests in various parts of the country, including in Delhi, Uttar Pradesh, Himachal Pradesh, Punjab, Haryana, Bihar, Chhattisgarh, Gujarat, Madhya Pradesh, Rajasthan, Maharashtra, Arunachal Pradesh, Karnataka, Tamil Nadu, Kerala, to arrest the cyber fraudsters in cases registered in the state. A total of 102 raids were conducted throughout the year. We arrested 66 accused, including a

Nigerian national, in these cases. One accused surrendered before the police. We served notice to 56 accused to appear before the investigative officer."

"Apart from this, we busted four local cyber fraud gangs. We have taken a pledge that we will not let Uttarakhand become a cyber crime hotspot," he said.

"Since awareness plays a crucial role in curbing cyber frauds. Over 12,000 people, including students, were made aware about the digital frauds through 75 awareness programmes," he said.

Among the achievements listed by the cyber cell in 2024 were unearthing prime minister mudra loan scam, credit card scam, fake international call centre, and fake job offer scam.

In the PM mudra loan scam, the cyber cell busted a gang in March 2024 and arrested three accused, involved in the scam. "The accused were running a fake call centre in Premnagar

(Dehradun). They used to cheat people by taking money from people as processing fee in the name of getting a loan under the Mudra scheme passed. The accused had also bought hundreds of SIM cards to make calls. We recovered 64 SIM cards from their possession. The fraudsters had committed fraud of about ₹1.50 crore in two months," Mishra said.

Senior superintendent of police (STF) Navneet Singh praised the achievements of both cyber crime police stations. He said, "Both cyber crime police stations and 1930 helpline team will continue to serve the residents." He informed that the government has launched Chakshu portal on the Sanchar Saathi portal to prevent cyber crime and online frauds. "People can also immediately register a cyber crime complaint on 1930 cyber crime helpline or on <http://www.cybercrime.gov.in>," he said.

## Nainital reports huge rush for yr-end events

HT Correspondent

letters@hindustantimes.com

HALDWANI: Nainital reported a rush of tourists on Tuesday who came to the hill town to ring in the New Year. The city roads were decked up with decorative lights and hotels and resorts made arrangements for attractive programmes and musical events.

Digvijay Singh Bisht, president of Nainital Hotel and Restaurant Association said, "Many parts of the city, including Mall Road, Thandi Sadak have been decorated with electric lights. This year, 10 gas heaters have also been arranged on Mall Road for people to warm themselves amid cold wave conditions."

Tourists also arrived in hotels and homestays of Bhimtal, Naukuchiatal, Sattal, Bhowali, Kainchi, Mukteshwar and Ramgarh. Deepak Goswami, executive officer Nainital municipality



Tourists in Nainital.

said, "A special cleanliness drive was launched in the city on the eve of New Year. The city has been decorated with electric lights at various places. Apart from this, bonfires were lit at 25 places in the city"

Police deployment has also been stepped up. The police warned of strict action against hooliganism and traffic violations.

Prahlad Narayan Meena, SSP Nainital said, "We are ensuring safe New Year celebrations. Tourists should come to Nainital without any fear as the police force is deployed for their security."

## U'khand develops garden to showcase ecological knowledge in Mahabharata

Neeraj Santoshi

letters@hindustantimes.com

DEHRADUN: The Uttarakhand forest department has developed an ethnobotanical garden at Haldwani over one acre of land to showcase ecological and environmental knowledge in Mahabharata and grown 37 plant species mentioned in the epic.

Chief conservator of forests Sanjeev Chaturvedi said the "Mahabharata Vatika" has plant species mentioned in 18 sections of Mahabharata. He added the plants include Khair (*Acacia catechu*), Kovidar (*Bauhinia variegata*), Bargad (*Ficus benghalensis*), Peepal (*Ficus religiosa*), Dhak (*Butea monosperma*), Harsringar (*Nyctanthes arbor-tristis*), Baheda (*Terminalia belirica*), Aam (*Mangifera indica*), Kala Sirs (*Albizia lebbek*).

Chaturvedi said the garden was developed after a lot of



The garden has been developed to link tradition with the environment and its conservation.

HT PHOTO

research.

He referred to the Sanskrit names of the 37 species mentioned in the epic, their scientific names, and the number of shlokas (hymns) in which a particular plant species has been mentioned.

The Mahabharata, whose authorship is ascribed to the

sage Vyasa, has 100,000 shlokas and 18 sections.

Chaturvedi said the garden displays the wealth of ecological and environmental knowledge and wisdom in the epic.

"The garden underscores the importance of forests as per the great epic. There is a part in Mahabharata called Vana

## 3k tourists reach Auli after fresh snow spell

HT Correspondent

letters@hindustantimes.com

MUSOORIE: Around 3,000 tourists reached winter ski resort Auli after fresh snowfall on Tuesday.

Ajay Bhat, ski trainer from Jyotirmath said, "With the fresh spell of snow, an unprecedented number of tourists reached Auli." Hasmukh Bhai, a tourist from Baroda said, "We wanted to celebrate new year in the snow and Auli was a perfect spot where we were able to enjoy the winter sports activities."

The district administration Chamoli is anticipating a huge tourist rush for Auli New Year celebrations and to manage the influx on the Jyotirmath -Auli road and to mitigate traffic congestion, it implemented a new traffic plan where tourists were not allowed to take their vehicles directly to Auli and instead were directed to park them at Ravigram in Jyotirmath.

Chandrashekhar Vashisht,



Tourists enjoy at Auli ski resort in Chamoli.

SDM Jyotirmath said, "A meeting was held with taxi union representatives, police, and municipal officials on the instructions of district magistrate Sandeep Tiwari to develop a traffic management plan to mitigate the traffic congestion that was being experienced due to narrow roads and snow-covered areas during heavy tourist rush in Auli."

NK Joshi, district disaster management officer Chamoli said, "Over 2500 tourists have reached Auli while no incident of Avalanche was reported following the threat issued by state emergency control centre."

Parva/Aranya Parva [the book of forest]. This great epic has hymns on the importance of planting trees, creating water bodies, protecting tigers, and light for plants."

He said the garden has been developed to link religion and history with the environment and its conservation. "This garden demonstrates how Bhishma Pitamah lying on a bed of arrows explained the importance of wildlife and plants to Yudhishtira. The message of tiger conservation has also been conveyed in Mahabharata."

He cited the Udyoga Parva and said it says without forests, tigers are killed, and without tigers, forests are destroyed. "Thus, tigers protect the forest, and the forest safeguards tigers. This profound wisdom highlights the mutual dependence between tigers and forests, a concept central to modern conservation efforts."

**Notice Regarding Lost Certificate(s) Of BANNARI AMMAN SUGARS LTD**  
 Regd. Office: 1212, Trichy Road, Coimbatore, Tamil Nadu 641018

I/We Rakesh Mehta residing at 504 Dahlia Block Amravati Enclave Near DLF, Panchkula Haryana-134107, the registered holder(s) of the under mentioned shares held in the above said company, hereby give notice that the share certificate(s) in respect of the said shares have been lost and I have applied to the Company for issue of duplicate certificate(s). Any person having claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) and no further claim will be entertained by the Company thereafter.

Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
R0003056	40468	2598351-2598400	50
R0003056	40472	2598551-2598600	50
R0003056	40477	2598801-2598850	50

Date: 31/12/2024  
 Place: Delhi  
 Name Of Shareholder: RAJESH MEHTA

**NOTICE TATA ELXSI LTD.**  
 Registered Office: ITPB Road, Whitefield, Bengaluru-560048

Notice is hereby given that the certificate(s) for the undermentioned securities of the Company has/have lost misplaced and the holder(s) of the said securities/applicant(s) has/have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office with 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of Holder(s)	Kind of Securities and face value	No. of Securities	Cert. No.	Distinctive Number(s)
Sat Pal Kaur	Equity, Rs. 10/-	100	42263	10194611-10194710

Name of holder(s) / Applicant(s)  
 Mrs. Sat Pal Kaur

Date: 01.01.2025  
 Place: Delhi

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13. Date of issue of final list of prospective resolution applicants	07/02/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	12/02/2025
15. Last date for submission of resolution plans	14/03/2025
16. Process email id to submit EOI	Electronically at <a href="mailto:corp.octagon@gmail.com">corp.octagon@gmail.com</a> and physically at B-84, Takshila Colony Garh Road Meerut U.P.- 250004

Date: 31.12.2024  
 Place: Meerut

Resolution Professional of Octagon Builders and Promoters Private Limited (In CIRP w/e 16.04.2019)  
 Registration No: IBBI/IPA002/IP-N00147/2017-18/10383

**AXIS BANK LTD.** Structured Assets Group, Axis House, Plot 1/4, Tower 4, 4th Floor, Sector 128, Noida (U.P.) - 201304 Ph. 0120-6210933

**POSSESSION NOTICE**  
 AS PER APPENDIX IV READ WITH RULE 8(I) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Whereas, the undersigned being the Authorized Officer of Axis Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3, 4 & 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 21.05.2024 and published on two newspapers namely Business Standard (English & Hindi) on 27.07.2024 upon the borrower, guarantor, hypothecator & mortgagor namely 1. Ms. Jyoti Trading Company (Borrower, Hypothecator) Anjan Nagar, Kabir Road Panipat-132103, 2. Mr. Manoj Singh (Proprietor & Mortgagor) H. No. 240-L Model Town Panipat-132103, 3. Shri. Sewa Ram Singla (Mortgagor & Guarantor) H. No. 99-R, Model Town Panipat-132103, 4. Mr. Sanjay Singla (Mortgagor & Guarantor) H. No. 99-R, Model Town Panipat-132103, 5. Ms. Suman Singla (Mortgagor & Guarantor) H. No. 240-L Model Town, Panipat-132103 to repay the amount mentioned in the notice being Rs. 8,23,04,018/- (Rupees Eight Crore Twenty-Three Lakh Four Thousand and Eighty One) being the amount due as on 31.08.2024, (this includes applied interest till 28.02.2025) less credits if any together with further interest & other charges thereon till the date of payment, within 60 days from the date of receipt of the said notice.

The borrower / guarantor / mortgagor / hypothecator having failed to repay the amount, notice is hereby given to borrower / guarantor / mortgagor / hypothecator in particular and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act, read with Rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 on the 30th day of December of the Year 2024.

The borrower / guarantor / mortgagor / hypothecator attention is also invited to provisions of sub-section (8) of section 13 of the said Act, in respect of time available, to redeem the secured assets. The borrower, guarantor & mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank for an amount of Rs. 8,23,04,018/- (Rupees Eight Crore Twenty-Three Lakh Four Thousand and Eighty One) being the amount due as on 31.08.2024, (this includes applied interest till 28.02.2025) less credits if any together with further interest & other charges thereon till the date of payment.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

- Entire present & future Moveable assets (excluding vehicles) of address No. 1.
- All that piece and parcel of Commercial Unit No. 801, 8th Floor, Best Sky Tower situated at Plot No. F-5, Wazipur District Centre, Netaji Subhash Place, Pitampura Delhi-110034, having covered area 41.53 Sq. Mtrs (447 Sq. Ft), total area of 60.20 Sq. Mtrs. In the name of Shri Sanjay Singla together with all the buildings and structures thereon fixtures and fittings attached to the earth or permanently fastened to anything attached to the earth, both present and future (Fresh Property).
- All that piece and parcel of Commercial Unit No. 802, 8th Floor, Best Sky Tower situated at Plot No. F-5, Wazipur District Centre, Netaji Subhash Place, Pitampura Delhi-110034, in the name of Shri Sanjay Singla S/o Shri Sewa Ram together having covered area 39.49 Sq. mtrs (425 Sq. Ft), total area of 57.23 Sq. mtr with all the buildings and structures thereon fixtures, and fittings attached to the earth or permanently fastened to anything attached to the earth, both present and future. (Fresh Property)

Date: 01.01.2025 Place: Delhi Authorized Officer, (Axis Bank Ltd.)

**IndiaShelter Home Loans INDIA SHELTER FINANCE CORPORATION LTD.**  
 Regd. Office: Plot-15.6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002  
 Branch Office: 1st Floor, Shri Shyam Plaza Complex Raniwada, By Pass, Road, Jalore, Rajasthan 343029

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY**

Whereas, the Undersigned Being The Authorized Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitization And Reconstruction Of Financial Assets And Enforcement (Securities) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (enforcement) Rules, 2002, issued A Demand Notice On The Date Noted Against The Accounts As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/surety, To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Properties Described Herein Below In Exercise Of The Powers Conferred On Him Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealing With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name Of The Borrower / Guarantor (owner Of The Property) & Loan Account Number	Description Of The Charged / Mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	DATE OF DEMAND NOTICE, AMOUNT DUE AS ON DATE OF DEMAND NOTICE	Date & Type Of Possession
Mr. Yashpal Singh Reside At: House No. 452 Bus Stand Ka Rassa Village Lela Tehsil And District Jalore 343001 Also At: Patta No. 040 Misal No. 17/2019-2020 Khaska No. 105 Gram Panchayat Lela Tehsil & Distt Jalore-343001 BOUNDARY-North - Road, South- Kan Singh S/D Sawal Singh Ji Home And Road, East-Road And Personal Chok, West- Indra Kanwar W/O Bhim Singh Ji.	All Piece And Parcel Of Patta No. 040 Misal No. 17/2019-2020 Khaska No. 105 Gram Panchayat Lela Tehsil & Distt Jalore-343001	DEMAND NOTICE 16.07.2022 Rs. 6,21,636.81/- (Rupees Six Lacs Twenty One Thousand Six Hundred Thirty Six and Sixty One Paise) Due As On 06.07.2022 Together With Interest From 10.07.2022 And Other Charges And Cost Till The Date Of The Payment.	27-12-2024 Physical Possession

For Any Query, Please Contact Mr. Vinay Rana (+91 9986605030) & Mr. Jitendra Singh (+91 7014242300) (Authorized Officer)  
 Place: Rajasthan DATE: 01.01.2025 India Shelter Finance Corporation Ltd

Form No. URC-2  
 Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Delhi that VARNAMALA TECHNOLOGIES LLP a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:  
 To provide all types of IT related services including software development, resources development, communication, telecommunication, artificial intelligence, training consultancy, advisory, manpower supply, etc. & to trade in all types of IT related hardware.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at FLAT No. 363, RZH 812, RAJ NAGAR 2, PART 2, PALAM COLONY NA DELHI South West Delhi Delhi 110077.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector-5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 1st day of January 2025.

Name(s) of Applicant  
 1. SARAJINI MOHANTY  
 2. SUNITA KUMARI

**ICICI Bank PUBLIC NOTICE**  
 Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower / Guarantor / Loan Account Number & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Ankush Bansal/ Nandita Tandon/ Prabha Bansal (LMD200005310778) & R/o:- 232, Delhi Road, Majholha, Near Park Square Hotel Moradabad, Uttar Pradesh Moradabad- 244001	Plot No. Z-23, Mansarovar Awasiya Yojana Delhi Road, Moradabad Uttar Pradesh	13/12/2024 Rs. 3,51,721.04/-	03/10/2024
2.	Ankush Bansal/ Nandita Tandon/ Prabha Bansal (LMDP00003850995) & R/o:- 232, Delhi Road, Majholha, Near Park Square Hotel Moradabad, Uttar Pradesh Moradabad- 244001	Plot No. Z-23, Mansarovar Awasiya Yojana Delhi Road, Moradabad Uttar Pradesh	13/12/2024 Rs. 1,95,51,067.56/-	03/10/2024

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 01.01.2025  
 Place: Moradabad Sincerely, Authorised Signatory For ICICI Bank Ltd.

**SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.**  
 Corporate Office: 425, Udayog Vihar Phase IV, Gurgaon-122015 (Haryana)  
 Ph. : 0124-4212330/31/32, E-Mail: customercare@shubham.co website : www.shubham.co

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)**

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described hereinbelow in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

S. No.	Loan No/Borrower(s), Co-Borrower	Demand Notice Amount	Date of Demand Notice	Secured Asset	Date of Affixation
1.	ONDA2401000005077606, & ONDA2305000005063497 Babu Lal, Asha Devi	Rs. 7,42,020/- & Rs. 14,46,779/-	23-09-2024	Built up Property Bearing Number - 30, Area Measuring 33.33 Sq.Yds. Out of Khaska Number - 4324, Situated in the Revenue Estate of Village Hastals & The Colony Known as Mohan Garden in Block L - 1, Uttam Nagar, New Delhi - 110059	28-12-2024
2.	OFBD201000005026405, & OFBD200600005027906 Ankit Kumar Pandey, Gayatri Pandey	Rs. 5,38,164/- & Rs. 3,14,002/-	22-10-2024	Property No. 126 & 127, Khevat/Khala No. 352/640, Mu. No. 96, Killa No. 4(8-0), 5(7-13), 6(15-7), 3(8-0), Ghonochi, Faridabad, Haryana-121005	28-12-2024
3.	DNAA211000005052657, SHYAMI CHAURASIYA, Sannu Chaurasiya	Rs. 17,50,681/-	23-09-2024	Plot no. B-81, Second Floor Area Measuring 50 Sq.Yds Without Roof Rights, Khaska No.30, Situated in the abadi of Gali No. 6, Shashi Garden, Mayur Vihar Phase -1, Village-Koti, Illaga-Shahdara, Delhi-110091	28-12-2024
4.	ONDA190200005017952, ARIF KHAN, SHABANA	Rs. 10,52,023/-	23-09-2024	First Floor up to the extent of ceiling level, a Part of Property bearing No. 34, Area Measuring 40 Sq.Yds, Khaska No. 19/2, situated at abadi of New Ganeshi Park, Rashid Market Village Khureji Khas, Illaga, Shahdara, Delhi-110051	28-12-2024
5.	OBGL220100005042789, MOHD KAMIL, HUSAN BEGUM	Rs. 7,32,115/-	22-10-2024	Flat on Third Floor Front LHS (with Roof Rights ) Area Measuring 450 Sq.Ft., Property No. 2208, 13, Ward No. 8, Sapru Wai Gali, Bazar Sita Ram, Delhi-110006	28-12-2024
6.	OMBD230200005059164, Sunil Kumar, Mush, Neelam	Rs. 11,96,990/-	22-10-2024	House situated in Mohalla Katgarh Gadkhana, District-Moradabad, Uttar Pradesh-244001	28-12-2024
7.	OMDG190500005020008, Vikas Kumar Verma, Poonam Verma	Rs. 6,69,595/-	22-10-2024	Third Floor with roof rights said part of Property No. 202, admeasuring 40 sq. Yds Khaska No. 63/4, Situated at Village Hastals, Colony known as R- Block, Mohan Garden, Uttam Nagar, New Delhi-110059	28-12-2024

PLACE:- GURGAON, DATE :- 31-12-2024 Authorized Officer, SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LTD.

**HDB FINANCIAL SERVICES LIMITED**  
 Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat. Pin Code: 380009 Branch Office: HDB Financial Services Limited, Kharak, Gajra, Pin Code: 380009 Branch Office: Vikaspuri Delhi 110018

**POSSESSION NOTICE (AS PER APPENDIX IV READ WITH RULE 8(I) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)**

Whereas, the undersigned being the Authorized Officer of HDB Financial Services Limited in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act, read with Rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 on the 30th day of December of the Year 2024.

The borrower / guarantor / mortgagor / hypothecator attention is also invited to provisions of sub-section (8) of section 13 of the said Act, in respect of time available, to redeem the secured assets. The borrower, guarantor & mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank for an amount of Rs. 8,23,04,018/- (Rupees Eight Crore Twenty-Three Lakh Four Thousand and Eighty One) being the amount due as on 31.08.2024, (this includes applied interest till 28.02.2025) less credits if any together with further interest & other charges thereon till the date of payment.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

- Entire present & future Moveable assets (excluding vehicles) of address No. 1.
- All that piece and parcel of Commercial Unit No. 801, 8th Floor, Best Sky Tower situated at Plot No. F-5, Wazipur District Centre, Netaji Subhash Place, Pitampura Delhi-110034, having covered area 41.53 Sq. Mtrs (447 Sq. Ft), total area of 60.20 Sq. Mtrs. In the name of Shri Sanjay Singla together with all the buildings and structures thereon fixtures and fittings attached to the earth or permanently fastened to anything attached to the earth, both present and future (Fresh Property).
- All that piece and parcel of Commercial Unit No. 802, 8th Floor, Best Sky Tower situated at Plot No. F-5, Wazipur District Centre, Netaji Subhash Place, Pitampura Delhi-110034, in the name of Shri Sanjay Singla S/o Shri Sewa Ram together having covered area 39.49 Sq. mtrs (425 Sq. Ft), total area of 57.23 Sq. mtr with all the buildings and structures thereon fixtures, and fittings attached to the earth or permanently fastened to anything attached to the earth, both present and future. (Fresh Property)

Date: 01.01.2025 Place: Delhi Authorized Officer, (Axis Bank Ltd.)

**OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-I, DELHI, 4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI - 110001**

**SALE PROCLAMATION**  
 T.R.C. No. 2656/2022

**PUNJAB & SIND BANK Vs MANJIT SINGH OBEROI AND ANR.**  
**PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK FINANCIAL INSTITUTIONS ACT, 1993.**

(CD 1) MANJIT SINGH OBEROI S/O SURINDER SINGH, H-237, VIKASPURI, DELHI  
 (CD 2) RUPINDER KAUR W/O MANJIT SINGH OBEROI, H-237, VIKASPURI, DELHI  
 (CD 3) RAJINDER KAUR W/O SURINDER SINGH, H-237, VIKASPURI, DELHI

SINCE DECEASED NOW REPRESENTED BY HER FOLLOWING LEGAL HEIRS:  
 (A) MANJIT SINGH OBEROI S/O SURINDER SINGH, R/O H-237, VIKASPURI, DELHI.  
 (CD 4) JATINDER SINGH CHOPRA S/O LATE DIWAN SINGH CHOPRA, 81, PROMISE APARTMENT, VIKASPURI, DELHI  
 (CD 5) MSO INFRASTRUCTURE PVT. LTD. R/O AT J-127, GROUND FLOOR, VIKASPURI, NEW DELHI.

1. Whereas Transfer Recovery Certificate No. 2656/2022 in OA No. 40 of 2017 drawn by the Presiding Officer, Debts Recovery Tribunal-III for the recovery of a sum of Rs. 25,90,09,902.83 along with pendente lite and future interest @ CC (14.2%), PC (14.65%) p.a., with monthly rest w.e.f. 07/09/2018 till realization and also pay Rs. 1,50,000.00 cost as per recovery certificate from the Certificate debtors together with costs and charges as per recovery certificate.

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

3. And whereas there will be due there under a sum of Rs. 25,90,09,902.83 along with pendente lite and future interest @ CC (14.2%), PC (14.65%) p.a., with monthly rest w.e.f. 07/09/2018 till realization and also to pay cost Rs. 1,50,000.00 as per certificate, Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website <https://ebkraj.com> on 07.02.2025 between 12.00 pm and 01.00 pm with extensions of 5 minutes duration after 01.00 pm, if required.

4. The description of the property proposed to be e-auctioned is as follows:

S.No.	Description of Property	Reserve Price	EMD
1.	PLOT No. 9/9 & 9/8, VILLAGE-HASTAL, SHIV VIHAR, VIKAS NAGAR, UTTAM NAGAR, NEW DELHI	Rs. 1.70 Crores	Rs. 17.00 Lakhs
2.	PLOT No. E-26(A), GROWTH CENTER, HAMGARH, BHILWARA, RAJASTHAN	Rs. 39.38 Lakhs	Rs. 4.00 Lakhs

5. The EMD shall be paid through Demand Draft/Pay Order in favor of Recovery officer, DRT-I, Delhi -A/c T.R.C. No. 2656/2022 alongwith self-attested copy of Identity (Voter I-Card/Driving License/Passport) which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-I, Delhi latest by 04.02.2025 before 5.00 PM. The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from e-auction service provider/bank/financial institution on closure of the e-auction sale proceedings.

6. The envelope containing EMD should be super-scribed "T.R.C. No. 2656/2022" alongwith the details of the sender i.e. address, e-mail ID and Mobile Number etc.

7. Intending bidders shall hold a valid Login Id and password to participate in the E-Auction email address and PAN Number. For details with regard to Login Id & Password, please contact M/s PSB Alliance, Unit 1, 3rd Floor, VIOS Commercial Tower, Near Waladala Truck Terminal, Wadala East, Mumbai-400037, Contact No. +91 8291220220, E-mail: support.ebkraj@psballiance.com; psba@psballiance.com

8. Prospective bidders are required to register themselves with the portal and obtain user ID/Password well in advance, which is mandatory for bidding in above e-auction, from M/s PSB Alliance.

9. Details of concerned bank officers/Help line numbers etc. are as under:-

Name & Designation	Email & Phone Nos.
ABHISHEK TANDON (CHIEF MANAGER)	Mobile No. 9899749434, E-mail: abhishek.tandon@psballiance.com

10. What is proposed to be sold are the rights to which the certificate debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the properties shown in the proclamation is as per the Recovery Certificate Schedule. Recovery Officer shall not be responsible for any variation in the extent due to any reason. The properties will be sold on "as is where is" and "as is what is" condition.

11. The property can be inspected by prospective bidder(s) before the date of sale for which the above named officer of the bank may be contacted.

12. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

13. EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT-I, on the identification/production of Identity proof viz., PAN Card, Passport, Voter's ID, valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and, if not received within a reasonable time, immediately contact the Recovery Officer, DRT-I, Delhi/or the Bank.

14. The sale will be of the property of the above named CDs as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

15. The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid by the undersigned.

16. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

17. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the further following conditions: The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

18. The amount by which the bidders are to be increased shall in multiple of Rs. 50,000 (Rs. Fifty Thousand only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.

19. The Successful/Highest bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

20. Successful/highest bidder shall have to prepare DD/Pay order for 25% of the sale proceeds favoring Recovery Officer, DRT-I, Delhi, A/c T.R.C. No. 2656/2022 within 24 hours after close of e-auction and after adjusting the earnest money (EMD) and sending/depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited.

21. The Successful/Highest Bidder shall deposit, through Demand Draft/Pay Order, favouring Recovery Officer, DRT-I, Delhi A/c T.R.C. No. 2656/2022, the balance 75% of the sale proceeds before the Recovery Officer, DRT-I on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first day after the 15th day along with the poundage fee @ 2% upto Rs 1,000 and @ 1% on the excess of such gross amount over Rs 1000/- in favor of Registry, DRT-I Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.)

22. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

**SCHEDULE OF PROPERTY**

Lot.	Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and other known particulars bearing on its nature and value.
1.	PLOT No. 9/9 & 9/8, VILLAGE-HASTAL, SHIV VIHAR, VIKAS NAGAR, UTTAM NAGAR, NEW DELHI		NO INFORMATION RECEIVED	
2.	PLOT No. E-26(A), GROWTH CENTER, HAMGARH, BHILWARA, RAJASTHAN		NO INFORMATION RECEIVED	

Given under my hand and seal on 13/12/2024 Recovery Officer Debts Recovery Tribunal-I, Delhi

**Chola E-Enter a better life**

**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
 Corporate Office: "CHOLA CREST", C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032.  
 Branch Office:- Cholamandalam Investment and Finance Company Limited, Address: H1 & H2, 3rd Floor, Padam Plaza, Plot No. 5, Sector 16 B, Awasthika Sikandra Yojna, Agra, U.P.-282002. Contact: Mr. Jogendra Kumar Singh-9557624991.

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical/Symbolic of which has been taken by the Authorized Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is" and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com/>

S. No.	Account No. and Name of Borrower, Co-borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property/Properties	Reserve Price
1.	Loan Account No.: HE01AHE0000015368 1. Sanjay Karmakar (Applicant), 2. Tushar Kanti Karmakar (Co Applicant), 3. Biman Bhari Karmakar (Co Applicant), 4. Sujan Kanti Karmakar (Co Applicant), 5. Sapna Karmakar (Co Applicant), 6. Karmakar Traders (Co Applicant), 7. Tapati Mazumdar (Co Applicant), All above R/o			



# रूठों को मनाने के लिए केवल दो दिन का वक़्त

उत्तराखंड में निकाय चुनाव में टिकट नहीं मिलने से नाराज नेताओं को मनाना भाजपा और कांग्रेस के लिए चुनौती बन गया है। मेयर, नगर पालिका और पंचायत अध्यक्ष के साथ-साथ पार्षद पद पर भी बड़ी संख्या में नेताओं ने बगावत कर अपनी पार्टी के अधिकृत प्रत्याशियों के खिलाफ पर्व भरे हैं। मंगलवार को दिनभर दोनों दलों के पदाधिकारी रूठ नेताओं को मनाने का प्रयास करते रहे। हालांकि ज्यादातर बागियों के तेवर तलख ही नजर आ रहे हैं।



**01** जनवरी सुबह 10 बजे से लेकर कार्य समाप्त होने तक चलेगी नामांकन पत्रों के प्रक्रिया

**02** जनवरी सुबह 10 से शाम चार बजे तक नाम वापसी की तिथि निर्धारित

## निकाय चुनाव

देहरादून, विशेष संवाददाता। प्रदेश में निकाय चुनाव के लिए सभी दलों में पार्टी के अधिकृत उम्मीदवारों की घोषणा के साथ ही बगावत का दौर शुरू हो गया था। भाजपा और कांग्रेस जहां एक-एक अधिकृत प्रत्याशी के खिलाफ तीन से चार बागियों के ताल ठोकने से मुश्किल में हैं वहीं, अन्य दल भी टिकट वितरण से उपजे गुस्से का सामना कर रहे हैं। भाजपा और कांग्रेस के शीर्ष पदाधिकारियों ने सोमवार शाम से ही 'सियासी आपदा' का प्रबंधन शुरू कर दिया था। निकायों में स्थानीय स्तर पर रूठ नेताओं को मनाने की जिम्मेदारी वहीं के पदाधिकारियों और नेताओं को सौंपी गई है। इस बीच, नामांकन की प्रक्रिया पूरी होने के बाद मंगलवार से नामांकन पत्रों की जांच शुरू हो चुकी है। यह प्रक्रिया दो दिन चलेगी। इसके बाद दो जनवरी को नाम वापस लिये जा सकेंगे। ऐसे में कांग्रेस और भाजपा समेत सभी राजनीतिक दल, अपने-अपने अधिकृत प्रत्याशियों के खिलाफ नामांकन कराने वाले बागी नेताओं को फिट पाए जाने पर हाईकमान ने उनका

# कर्णप्रयाग: विधायक के बेटे के बागी तेवरों से भाजपा असहज

कर्णप्रयाग/देहरादून, हिन्दुस्तान टीम। कर्णप्रयाग नगर पालिका के अध्यक्ष पद पर धराली से भाजपा विधायक भूपाल राम टट्टा के पुत्र जयप्रकाश के निर्दलीय के रूप में नामांकन कराने से भाजपा असहज है। इस सीट पर भाजपा ने पूर्व विधायक मुन्नी देवी के बेटे गणेश शाह के टिकट दिया था। इससे नाराज होकर जयप्रकाश ने भी पत्राचार किया। भाजपा के लिए मुश्किल यह है कि बगावत का बिगुल पार्टी के विधायक के घर से फूँका गया है। जयप्रकाश के नामांकन कराने के बाद से ही भाजपा में भूचाल का माहौल है। अब तक बगावत के लिए कांग्रेस पर तंज कस रही भाजपा को कर्णप्रयाग के प्रकरण पर जवाब देना भारी हो रहा है। मालूम हो कि भाजपा ने विभिन्न स्तर पर सर्वे के बाद गणेश शाह को टिकट दिया था। गणेश पूर्व विधायक स्वर्गीय मंगललाल शाह व पूर्व विधायक मुन्नी देवी के बेटे हैं। सर्वे में शाह को फिट पाए जाने पर हाईकमान ने उनका

■ विधायक के घर से ही बगावत का झंडा बुलंद होने से भाजपा की हो रही फिरकिरी

■ मंगलवार को विधायक और उनके बेटे से बातचीत का प्रयास करते रहे पार्टी के नेता

### टट्टा और जयप्रकाश के फोन स्विच ऑफ

नामांकन पर विवाद होने के बाद विधायक भूपाल राम टट्टा और पार्टी के अधिकृत प्रत्याशी के खिलाफ नामांकन करने वाले उनके बेटे जयप्रकाश ने फोन बंद कर लिए। मंगलवार को दिनभर पार्टी पदाधिकारी व मीडियाकर्मी उनसे बातचीत करने का प्रयास करते रहे। पर बात नहीं हो पाई। देर शाम तक दोनों फोन बंद ही थे। टिकट तय कर दिया। उधर, जयप्रकाश भी काफी समय से निकाय चुनाव की तैयार कर रहे थे। सूत्रों के अनुसार, उनके पिता के वर्तमान विधायक होने से भाजपा ने उनके दावे पर मंगलवार नहीं किया। इसके पीछे यह संदेश देने की भी कोशिश थी कि पार्टी में वंशवाद हावी नहीं है। पर जयप्रकाश के निर्दलीय नामांकन कराने से स्थिति उलझ गई है।

### टट्टा और जयप्रकाश से किया किनारा

भाजपा के जिलाध्यक्ष रमेश किनारा: भाजपा के जिलाध्यक्ष रमेश मेखुरी ने मंगलवार को कहा कि भूपाल राम टट्टा भाजपा के विधायक हैं लेकिन निर्दलीय के रूप में नामांकन कराने वाले उनके बेटे जयप्रकाश न तो पार्टी के प्राथमिक सदस्य हैं और न ही कार्यकर्ता। उनसे भाजपा विधायक का बेटा होने के नाते बातचीत की जाएगी। रमेश मेखुरी ने दावा किया कि यदि जयप्रकाश जयप्रकाश मैदान में उठें भी रहते भी हैं तो इसका चुनाव नतीजे पर कोई खास असर नहीं पड़ेगा। उन्होंने कहा कि वैसे विधायक टट्टा ने भी कभी अपने बेटे के लिए टिकट की बात नहीं की थी। यदि वो कहते तो उस पर निरिंदह विचार किया जाता।

# पिथौरागढ़ की रात पर बोले माहरा-लुंठी बेहतर प्रत्याशी

## पार्टी दफ्तर से

देहरादून, मुख्य संवाददाता। पिथौरागढ़ नगर निगम में मेयर पद के प्रत्याशी को लेकर कांग्रेस में शुरू हुई रात थमी नहीं है। अब तक पार्टी के मजबूत स्तंभ की भूमिका में रहे वरिष्ठ उपाध्यक्ष मथुरादत्त जोशी के बयान के बाद प्रदेश अध्यक्ष करन माहरा ने उनका बचाव करते हुए अंजू लुंठी को बेहतर प्रत्याशी बताया। मीडिया से वार्ता करते हुए मंगलवार को माहरा ने कहा कि जोशी का बयान दुर्भाग्यपूर्ण है। इस समय वह उपाध्यक्ष संगठन के साथ प्रशासन का महत्वपूर्ण पद संभाल रहे हैं। अध्यक्ष के बाद यही सबसे महत्वपूर्ण पद है। ऐसे में उनका यह कहना कि पार्टी ने उनके लिए कुछ नहीं किया, दुर्भाग्यपूर्ण है। वह हमेशा से अहम पदों पर रहे हैं। पार्टी में उनका पूरा मान-सम्मान है। उनसे जल्द बात की जाएगी। माहरा ने कहा कि प्रत्याशियों के नाम का फैसला जोशी ने ही दिल्ली भेजा था। उसमें उन्होंने अपनी पत्नी को वरीयता दी थी। लुंठी को पार्टी ने उनके कामों के आधार पर टिकट दिया है।

■ मथुरादत्त की नाराजगी पर प्रदेश अध्यक्ष ने दिया उत्तर

■ कहा-पीसीसी में भेरे बाद सबसे ताकतवर हैं जोशी

### महर के नाम का इस्तेमाल नहीं कर सकेंगी लुंठी

पिथौरागढ़। निकाय चुनाव के लिए अपने प्रचार के दौरान कांग्रेस की मेयर प्रत्याशी अंजू लुंठी, पार्टी के विधायक मयूख महर का नाम लेकर वोटों से मत नहीं मांग सकेंगी। विधायक ने मंगलवार को इस संबंध में जिला निर्वाचन अधिकारी को पत्र दिया। इसमें विधायक ने अपनी अधिकृत प्रत्याशी के अलावा अन्य किसी को प्रचार में उनके नाम-फोटो का इस्तेमाल करने की अनुमति नहीं देने की मांग की है। इधर, लुंठी का कहना है कि वह प्रचार के दौरान महर के नाम और फोटो का इस्तेमाल नहीं करेंगी।

### अल्मोड़ा में इस्तीफा

अल्मोड़ा। अल्मोड़ा में कांग्रेस के संगठन जिला मंत्री त्रिलोकन जोशी ने पार्टी पर उपेक्षा का आरोप लगाते हुए मंगलवार को पद व दल की प्राथमिक सदस्यता से इस्तीफा दे दिया। पार्टी जिलाध्यक्ष भूपेंद्र सिंह भोज को भेजे इस्तीफे में जोशी ने कहा कि पार्टी में कई कार्यकर्ता वर्षों से सेवाएं दे रहे हैं। जब उन्हें सम्मान देने का मौका आया तो पार्टी ने दूसरे खेमे से आए नेता को टिकट थमा दिया। इसके अलावा संगठन महामंत्री होने के बाद भी टिकट वितरण पर उनसे विचार-विमर्श नहीं किया गया।

### पार्टी संविधान के अनुसार की जाए कार्यवाई: धीरेंद्र

देहरादून। कांग्रेस के वरिष्ठ उपाध्यक्ष धीरेंद्र प्रताप ने पार्टी में निकासन की प्रक्रिया पर सवाल उठाए हैं। मंगलवार को जारी बयान में उन्होंने कहा कि अनुशासनहीनता बिल्कुल बर्दाश नहीं होनी चाहिए, लेकिन पार्टी से निकाले जाने की एक संवैधानिक प्रक्रिया है, जिसका पालन किया जाना चाहिए। उन्होंने कहा जिन लोगों को पार्टी से निकाली गया, उन्हें पहले नोटिस दिए जाने चाहिए। पार्टी के संविधान में निकासन की एक प्रक्रिया है, जिसका पालन किया जाना चाहिए। कांग्रेस नेताशाही संगठन नहीं है कि जिसे जब चाहे, तब निकाल दिया। बता दें कि एक दिन पहले पार्टी विरोधी गतिविधियों के आरोप में महानगर कांग्रेस की ओर से कुछ लोगों का पार्टी से छह वर्ष को निकासन किया गया, जिस पर प्रताप ने सवाल उठाए हैं।



जहां भी पार्टी के अधिकृत प्रत्याशियों के खिलाफ दल से जुड़े लोगों ने नामांकन किए हैं, स्थानीय पदाधिकारी उनसे बातचीत कर रहे हैं। पूरी संभावना है कि ऐसे सभी लोग अपने नामांकन वापस ले लेंगे। यदि ऐसा नहीं हुआ तो संबंधित नेता के खिलाफ पार्टी लाइन के अनुसार अनुशासनात्मक कार्यवाई होगी। -महेन्द्र भट्ट, प्रदेश अध्यक्ष, भाजपा



जिन लोगों ने पार्टी के निर्णय से बाहर जाकर निर्दलीय के रूप में पत्रा भरा है, उनके पास वापस आने के लिए दो दिन का समय है। मैं ऐसे पार्टी कार्यकर्ताओं से अपील करता हूँ कि वो ऐसा न करें। मिल-बैठकर सभी बातों को सुलझा लिया जाएगा। हम तय समय में सभी नाराज लोगों को मना लेंगे। -करन माहरा, प्रदेश अध्यक्ष, भाजपा

# धामी के फैसलों ने प्रदेश को नई दिशा दी: चौहान

देहरादून, विशेष संवाददाता। भाजपा ने वर्ष 2024 को उत्तराखंड की भाजपा सरकार के ऐतिहासिक फैसलों का साल करार दिया। भाजपा के प्रदेश मीडिया प्रभारी मनवीर सिंह चौहान ने मंगलवार को कहा कि धामी सरकार के फैसलों से प्रदेश विकास पथ पर तेज गति से दौड़ रहा है। सरकार द्वारा शुरू जन्मिहत योजनाओं व विकास का विस्तृत रूप वर्ष 2025 में भी नजर आएगा। बलवीर रोड स्थित पार्टी मुख्यालय में चौहान ने प्रेस कॉन्फ्रेंस में कहा कि मुख्यमंत्री पुष्कर सिंह धामी अपने वादे पूरा करने वाले सीएम हैं। उन्होंने अपने धामी फैसलों से यह साबित किया है। धामी सरकार ने कई फैसले हैं जिनके दूरगामी परिणाम निकट भविष्य में सामने आएंगे। इनमें समान नागरिक संहिता-यूसीसी की पूरे देश में चर्चा है। जब वह लागू कानून के रूप में विधिवत रूप से लागू होगा तो नजीर बनेगा। इसी प्रकार दंगा विरोधी कानून भी है। इस कानून की वजह से सरकारी संपत्ति को नुकसान पहुंचाने वालों और अराजकता को

## भाजपा ने वर्ष 2024 को ऐतिहासिक फैसलों का साल बताया

बढ़ावा देने वालों के हौसले पस्त हुए हैं। अतिक्रमण के खिलाफ अभियान चलाकर धामी सरकार ने साफ संदेश दिया है कि अतिक्रमण बर्दाश्त नहीं होगा। न डेमोग्राफी में बदलाव कर राज्य की संस्कृति के साथ खिलवाड़ होने दिया जाएगा। राज्य आंदोलन आरक्षण, राज्य में औद्योगिक निवेश, फिल्मी नीति, सूरज ऊर्जा नीति आदि का जिक्र करते हुए चौहान ने कहा कि सरकार ने बड़ा फैसला लेते हुए जरूरतमंद वर्ग के लिए बिजली का मूल्य भी आधा किया है। प्रदेश के 11 लाख लोगों को इसका लाभ मिल रहा है। अब जनभावनाओं के लिए सख्त भू कानून बनाने की तैयारी भी की जा रही है। पूर्व में बने भू-कानून की विसंगतियों को दूर करते हुए सख्त भू कानून बनाया जा रहा है।

# गवर्नर और सीएम ने प्रदेशवासियों को दी नववर्ष की बधाई

देहरादून। राज्यपाल लेफ्टिनेंट जनरल गुरमीत सिंह (सेन) व मुख्यमंत्री पुष्कर सिंह धामी ने प्रदेशवासियों को नववर्ष 2025 की बधाई और शुभकामनाएं दी हैं। राज्यपाल ने अपने संदेश में प्रदेश के समग्र विकास और राज्यवासियों के उत्तम स्वास्थ्य, खुशहाली एवं सुख-समृद्धि की कामना की। गवर्नर बुधवार को औली में सातवीं असम रेजीमेंट के जवानों के साथ नववर्ष मनाएंगे। इस बीच, गवर्नर ने 2024 को उत्तराखंड के विकास और सामूहिक प्रयासों का वर्ष बताया। उधर, सीएम ने नववर्ष की पूर्व संख्या पर जारी आने संदेश में प्रदेशवासियों के सुख, शांति व समृद्धि की कामना की। उन्होंने कहा-अब तक की विकास यात्रा में उत्तराखंड ने कई नए आयाम स्थापित किए हैं। मुख्यमंत्री ने कहा कि जन आकांक्षाओं की पूर्ति तथा समाज के अंतिम पंक्ति में खड़े व्यक्ति तक जनकल्याणकारी योजनाओं का लाभ पहुंचाने के लिए सरकार प्रतिबद्धता से काम कर रही है।

# निकाय चुनाव आरक्षण नियमावली मामले में सरकार का जवाब तलब

नैनीताल, संवाददाता। हाईकोर्ट ने निकाय और पंचायत चुनाव के लिए 2024 की आरक्षण नियमावली पर राज्य सरकार से एक सप्ताह में जवाब पेश करने को कहा है। मंगलवार को मुख्य न्यायाधीश न्यायमूर्ति जी नरेंद्र और वरिष्ठ न्यायाधीश न्यायमूर्ति मनोज कुमार तिवारी ने मामले में सुनवाई की। अब मामले की अपली सुनवाई 8 जनवरी 2025 को होगी। वहीं निकायों में आरक्षण के एक अन्य मामले में न्यायाधीश न्यायमूर्ति राकेश थपलियाल की एकलपीठ में सुनवाई हुई जिसमें सरकार से छह जनवरी तक जवाब मांगा गया है। इसमें राज्य के नौ निकायों के निवर्तमान अध्यक्षों की ओर से आरक्षण को कोर्ट में चुनौती दी गई है। राज्य सरकार की तरफ से महाधिवक्ता एसएन बाबुलकर व मुख्य स्थायी अधिवक्ता (सीएससी) ने राज्य सरकार का पक्ष रखते हुए कहा कि 2024 की आरक्षण नियमावली सही है। उसी के अनुसार कमेटी ने

## निकायों के आरक्षण मामले में छह तक जवाब दें: हाईकोर्ट

हाईकोर्ट ने कई निकायों में गलत तरीके से आरक्षण तय करने के मामले में दायर याचिका पर राज्य सरकार से छह जनवरी तक जवाब मांगा है। मामले में मंगलवार को न्यायाधीश न्यायमूर्ति राकेश थपलियाल की एकलपीठ में सुनवाई हुई। याचिकाकर्ताओं की ओर से कहा गया है कि सरकार की ओर से याचिकाओं की स्वीकार्यता पर सवाल उठाए गए। कहा गया कि चुनाव कार्यक्रम घोषित कर दिए गए हैं। तय प्रावधानों के आधार पर आरक्षण तय किया गया है। अदालत ने सभी पक्षों को सुनने के बाद सरकार से छह जनवरी तक जवाब देने को कहा है।

दौरान यह बात भी सामने आई कि सरकार की ओर से किच्छा और नरेंद्रनगर पालिकाओं को आरक्षण प्रक्रिया से बाहर रखा गया है। जबकि सभी नगर पालिकाओं को आधार बनाकर आरक्षण तय किया जाना चाहिए था। सरकार की ओर से याचिकाओं की स्वीकार्यता पर सवाल उठाए गए। कहा गया कि चुनाव कार्यक्रम घोषित कर दिए गए हैं। तय प्रावधानों के आधार पर आरक्षण तय किया गया है। अदालत ने सभी पक्षों को सुनने के बाद सरकार से छह जनवरी तक जवाब देने को कहा है।

निकाय चुनाव का आरक्षण तय किया है। इसमें अब हस्तक्षेप न किया जाए। क्योंकि आकांक्षाओं की पूर्ति तथा समाज के अंतिम पंक्ति में खड़े व्यक्ति तक जनकल्याणकारी योजनाओं का लाभ पहुंचाने के लिए सरकार प्रतिबद्धता से काम कर रही है।

याचिका दायर कर कहा है कि राज्य सरकार को आरक्षण नियमावली बनाने का अधिकार नहीं है। नियम बनाने का अधिकार विधायिका को है। राज्य सरकार की 2024 की आरक्षण संबंधी नियमावली गलत है। ऐसे में निकायों का शीघ्र निरासी आनंद कुमार ने

# यूसीसी के बाद भू-कानून लागू होगा

## उम्मीदें 2025

देहरादून, विशेष संवाददाता। नया साल 2025 उत्तराखंड के लिए कई मायनों में अहम होने जा रहा है। प्रशासनिक और सामाजिक बदलाव से जुड़े नए कानून तो लागू होंगे ही। साथ ही बुनियादी विकास से जुड़े अहम प्रोजेक्ट भी शुरू होंगे। राष्ट्रीय स्तर पर चर्चा का विषय बन चुकी धामी सरकार की समान नागरिक संहिता (यूसीसी) जहां जनवरी से लागू होने जा रही है। वहीं इसी साल बजट सत्र में भू कानून लाने की तैयारी भी है। नए साल में प्रदेश के चार जिला मुख्यालय, हेली सेवा के जरिए सीधे देहरादून से जोड़ना जा रहे हैं। मुख्यमंत्री उड़न खटौला योजना के तहत, पौड़ी, गोपेश्वर और केंद्र सरकार की क्षेत्रीय सम्यक् योजना (आरसीएस) के तहत बागेश्वर और नैनीताल के लिए देहरादून से हेलीसेवा शुरू होने जा रही है। इसके साथ ही यूकांडा देहरादून से गौघर और चिन्त्यालीसौड के लिए फिक्कस विंग सर्विस शुरू करने की तैयारी कर रहा है। इसमें दोनों जगह

■ यूसीसी: जनवरी में ही राज्य में समान नागरिक संहिता भी पूरी तरह लागू होगी। मुख्यमंत्री पुष्कर सिंह धामी पहले ही इसकी घोषणा कर चुके हैं। सरकार इसके लिए कानून बनाने से लेकर अन्य औपचारिकताएं पूरी कर चुकी हैं। ■ राष्ट्रीय खेल: 28 जनवरी से उत्तराखंड में 38वें राष्ट्रीय खेल शुरू होने हैं। राज्य में पहला मौका है जबकि खेलों का इतना बड़ा आयोजन होने जा रहा है। इसमें देशभर के सैकड़ों खिलाड़ी, ट्रेनर व अधिकारी शामिल होंगे। राज्य के बीते कई साल से इसकी मेजबानी के लिए दावेदारी कर रहा था। ■ चारधाम यात्रा विकास प्राधिकरण: नए साल में चारधाम यात्रा प्राधिकरण भी अस्तित्व में आएगा। सीएम के निर्देश पर 15 जनवरी तक सभी तीर्थ पुरोहितों और हितधारकों की भी सुझाव लिए जाने हैं। सीएम ने तीस जनवरी तक सभी औपचारिकताओं को पूरा करने के निर्देश दिए हैं। प्राधिकरण बनने से चारधाम यात्रा और व्यवस्थित

होने की उम्मीद है और यात्रियों को और अधिक बेहतर सुविधाएं मिल सकेंगी। ■ सख्त भू-कानून: नए साल में सख्त भूकानून भी लागू होने की उम्मीद है। इसकी तैयारी करीब करीब पूरी की जा चुकी है। वर्तमान भू कानून के उल्लंघन की भी सख्त जांच जारी है। कुछ स्थानों पर नियम विरुद्ध खरीदी गई जमीन को राज्य सरकार में निहित की जा रही है। बजट सत्र में इस कानून को लाने की तैयारी है। ■ महिला सारथी: नए साल में ऑनलाइन परिवहन सेवा कंपनी ओला-उबर की तर्ज पर महिला सारथी यात्रियों को उनके गंतव्य तक पहुंचती नजर आएगी। सरकार की महत्वाकांक्षी महिला सारथी परियोजना धावलट तौर पर देहरादून से शुरू होने जा रही है। परिवहन विभाग जरूरतमंद महिलाओं को वाहन चलाने की ट्रेनिंग देने के साथ ड्राइविंग लाइसेंस भी बनाएगा।

# चुनाव के थकान भरे दिनों में ऐसे रखें सेहत का ख्याल

देहरादून, वरिष्ठ संवाददाता। निकाय चुनाव की सरगमी नामांकन के साथ ही तेज हो चुकी है। मेयर, नगर पालिका अध्यक्ष व नए अध्यक्ष प्रत्याशियों से पार्षद-सभासद तक के उम्मीदवारों ने पूरी ताकत झोंक दी है। सर्दियों के दौरान चुनाव के थकान भरे दिनों में जरा सी लापरवाही सेहत पर भारी पड़ सकती है। आइए, जानते हैं विशेषज्ञ डॉक्टर क्या कहते हैं...

दून अस्पताल के वरिष्ठ फिजिशियन डॉ. कुमारजी कौल के मुताबिक, शूगर-बीपी और दिल की बीमारी वालों को अतिरिक्त सतर्क रहने की जरूरत है। सर्दी की वजह से वायरल, कोल्ड डायरिया, संक्रमण हो सकता है। शूगर के मरीज खानपान का शेड्यूल खराब ना करें। खाना देरी से खाने पर शूगर लो हो सकती है। बीपी की दवाई बिल्कुल न छोड़ें। दवा

न लेने पर बीपी बढ़ सकता है। खाली पेट घर से न निकलें। नारंगें में दूध, आम्रान और प्रोटीन जरूर लें। वरिष्ठ ऑर्जिडोलॉजिस्ट डॉ. अमर उपाध्याय का कहना है कि ठंड में कपड़ों का विशेष ध्यान रखें। कान, हाथ, पैर और सिर ढककर रखें। शरीर में पानी की कमी नहीं होने दें। सांस के मरीज अपने साथ इन्हेलर लेकर चलें और भीड़-भाड़ में मास्क जरूर लगाएं।

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# नामांकन की जांच शुरू

## मेयर के 11 पदों पर 103 नेताओं ने कराया नामांकन

देहरादून, मुख्य संवाददाता। प्रदेश में निकाय चुनाव के तहत नामांकन की प्रक्रिया समाप्त होने के बाद मंगलवार से नामांकन पत्रों की जांच शुरू हो गई। ये प्रक्रिया एक जनवरी को सुबह 10 बजे से कार्य समाप्त तक चलेगी। इस बार 100 निकायों में मेयर और अध्यक्ष पदों पर कुल 682 प्रत्याशियों ने नामांकन किया है। पार्षद, सभासद और सदस्य पदों पर कुल 5814 प्रत्याशियों ने ताल ठोकी है। प्रत्याशियों की सही तस्वीर नाम वापसी के बाद सामने आएगी। उत्तराखंड के 11 नगर निगमों में कुल 103 प्रत्याशियों ने मेयर पद पर दावेदारी प्रस्तुत की सुबह 10 बजे पार्षद पदों पर 2325 लोगों ने नामांकन दर्ज कराया है। 43 नगर पालिका पार्षद की बात करें तो नामांकन के अंतिम तिथि तक 284 प्रत्याशियों ने अध्यक्ष पद के लिए प्रपत्र जमा कराया। वहीं, सभासद

682 प्रत्याशियों ने पत्रा भरा है मेयर और अध्यक्ष के पदों पर इस बार

5814 उम्मीदवारों ने पार्षद, सभासद व सदस्य पद पर पेश की दावेदारी

पद के लिए 1922 लोगों ने दावेदारी पेश की है। 46 नगर पंचायत में नामांकन के अंतिम दिन तक 295 प्रत्याशियों ने पत्रा भरा है। वहीं सदस्य पद के लिए 1567 लोगों ने नामांकन दर्ज कराया है। दो दिन नामांकन पत्रों की जांच के बाद दो जनवरी को सुबह 10 बजे से शाम चार बजे तक नाम वापसी की तिथि निर्धारित की गई है। इसके बाद तीन जनवरी को सुबह 10 बजे से दोपहर तीन बजे तक चुनाव चिन्ह आवंटित किए जाएंगे। इसके बाद प्रचार का शोर शुरू हो जाएगा।

## बैठक



देहरादून स्थित सचिवालय में मंगलवार को राष्ट्रीय मतदाता दिवस की तैयारियों के संबंध में अपर मुख्य निर्वाचन अधिकारी डॉ. विजय कुमार जोगदंडे ने बैठक ली।

## राष्ट्रीय मतदाता दिवस की तैयारियों को हुई बैठक

देहरादून। राष्ट्रीय मतदाता दिवस की तैयारियों के संबंध में मंगलवार को सचिवालय में अपर मुख्य निर्वाचन अधिकारी डॉ. विजय कुमार जोगदंडे ने देहरादून जिले के अधिकारियों के साथ बैठक की। इस अवसर पर उन्होंने जिला प्रशासन और लोक निर्माण विभाग को आयोजन स्थल पर स्थलीय निरीक्षण कर रिपोर्ट देने के निर्देश दिए। बैठक में उप मुख्य

निर्वाचन अधिकारी किशन नेगी, सिटी मजिस्ट्रेट प्रमूख सिंह, सहायक अभियंता विनेश वर्मा सहित निर्वाचन विभाग के कार्मिक उपस्थित रहे। बता दें कि भारत में राष्ट्रीय मतदाता दिवस प्रत्येक वर्ष 25 जनवरी को मनाया जाता है। विश्व में भारत जैसे सबसे बड़े लोकतंत्र में मतदान को लेकर कम होते रुझान को देखते हुए राष्ट्रीय मतदाता दिवस मनाया जाने लगा था।

## सियासत

# भाजपा ने 41 नेताओं को सौंपी चुनावी जिम्मेदारियां

देहरादून, विशेष संवाददाता। निकाय चुनाव में चुनाव प्रबंधन के लिए भाजपा ने 14 विभिन्न विभागों में 41 वरिष्ठ नेता व कार्यकर्ताओं को प्रमुख और सहप्रमुख के रूप में नियुक्त किया है। मंगलवार को बलवीर रोड स्थित पार्टी मुख्यालय में आयोजित चुनाव प्रबंध समिति की पहली बैठक में यह निर्णय किया गया। बैठक में प्रदेश महामंत्री अजेय कुमार ने सभी सदस्यों की भूमिका एवं जिम्मेदारी को लेकर आवश्यक निर्देश दिए। उन्होंने लक्ष्य स्पष्ट करते हुए कहा कि प्रत्येक बार्ड, नगर पंचायत, नगर पालिका और निगमों पर भाजपा का परचम लहराना है। इसके लिए केंद्र और राज्य सरकार की उपलब्धियों को जन जन के बीच पहुंचाना है। सभी जिलों में

निकायों के संदर्भ में चुनाव संचालन समिति बना दी गई है, जिनमें समन्वय और चुनाव अभियान के प्रबंधन का काम सभी को मिलकर करना होगा। विशेषकर महिला, युवा और एएससी मोर्चा की भूमिका चुनाव में अहम रहने वाली है। मंगलवार को बैठक का संचालन करते हुए प्रदेश महामंत्री आदित्य कोठारी ने बूथ प्रबंधन की विस्तृत जानकारी दी। उन्होंने कहा कि सरकार द्वारा निकाय में किए कार्यों को बूथ स्तर तक ले जाना होगा। बूथों पर जाकर नए वोटों से संवाद करना है। साथ ही जो वोट जिलों में बहार रहते हैं उनसे भी संपर्क करना है। इसी तरह है, लाभार्थियों और समाज के विविध वर्ग से संवाद कर पार्टी के पक्ष में करने का प्रयास किया जाना है।

प्रपत्र-जी		ऑक्टोगन की अभिव्यक्ति हेतु आमंत्रण	
ऑक्टोगन बिल्डर्स एंड प्रमोटर्स प्राइवेट लिमिटेड रुड़की, हरिद्वार, उत्तराखंड में रियल एस्टेट निर्माण / विकास आवासीय / वाणिज्यिक स्थान में परिचालन करता है।	भारतीय विद्यालय और शोधन अक्षमता बोर्ड (कांफिरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियमन 36ए (1) के अधीन	ऑक्टोगन बिल्डर्स एंड प्रमोटर्स प्राइवेट लिमिटेड सीआईएन:U70109UP2006PTC069978	ऑक्टोगन बिल्डर्स एंड प्रमोटर्स प्राइवेट लिमिटेड सीआईएन:U70109UP2006PTC069978
1. कांफिरेट देनदार का नाम सायम में पैन/सीआईएन/एएलएनपी नं.	ऑक्टोगन बिल्डर्स एंड प्रमोटर्स प्राइवेट लिमिटेड सीआईएन:U70109UP2006PTC069978	ऑक्टोगन बिल्डर्स एंड प्रमोटर्स प्राइवेट लिमिटेड सीआईएन:U70109UP2006PTC069978	ऑक्टोगन बिल्डर्स एंड प्रमोटर्स प्राइवेट लिमिटेड सीआईएन:U70109UP2006PTC069978
2. अंजीकृत कार्यालय का पता	डी-3 एवम् 4, सेंक्टर-10, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301	डी-3 एवम् 4, सेंक्टर-10, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301	डी-3 एवम् 4, सेंक्टर-10, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301
3. वेबसाइट का यूआरएल	लागू नहीं	लागू नहीं	लागू नहीं
4. उस स्थान का विवरण जहां आधिकारिक अवलोकन/संपर्क/संपर्क स्थिति स्थित है।	पर खरीदारी से संबंधित अभिलेखों सहित परियोजना का पूरा विवरण पूर्ण प्रबंधन द्वारा नहीं सौंपा गया है। उपलब्ध जानकारी के अनुसार, कांफिरेट देनदारों के पास वास्तु आंकड़ों/अवलोकन/संपर्क/संपर्क स्थिति स्थित है। 'सॉफ्ट सिटी' देहरादून में 'सॉफ्ट सिटी' / हर हर गंगे नाम से परियोजना स्थल है।	पर खरीदारी से संबंधित अभिलेखों सहित परियोजना का पूरा विवरण पूर्ण प्रबंधन द्वारा नहीं सौंपा गया है। उपलब्ध जानकारी के अनुसार, कांफिरेट देनदारों के पास वास्तु आंकड़ों/अवलोकन/संपर्क/संपर्क स्थिति स्थित है। 'सॉफ्ट सिटी' देहरादून में 'सॉफ्ट सिटी' / हर हर गंगे नाम से परियोजना स्थल है।	पर खरीदारी से संबंधित अभिलेखों सहित परियोजना का पूरा विवरण पूर्ण प्रबंधन द्वारा नहीं सौंपा गया है। उपलब्ध जानकारी के अनुसार, कांफिरेट देनदारों के पास वास्तु आंकड़ों/अवलोकन/संपर्क/संपर्क स्थिति स्थित है। 'सॉफ्ट सिटी' देहरादून में 'सॉफ्ट सिटी' / हर हर गंगे नाम से परियोजना स्थल है।
5. मुख्य उत्पादों / सेवाओं की संख्या	यह लागू नहीं है क्योंकि कंपनी का कोई विनिर्माण कार्य नहीं है।	यह लागू नहीं है क्योंकि कंपनी का कोई विनिर्माण कार्य नहीं है।	यह लागू नहीं है क्योंकि कंपनी का कोई विनिर्माण कार्य नहीं है।
6. मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	पिछले वित्तीय वर्ष में कंपनी को कोई व्यावसायिक संचालन नहीं हुआ।	पिछले वित्तीय वर्ष में कंपनी को कोई व्यावसायिक संचालन नहीं हुआ।	पिछले वित्तीय वर्ष में कंपनी को कोई व्यावसायिक संचालन नहीं हुआ।
7. कर्मचारियों / कामगारों की संख्या	पूर्व प्रबंधन ने कर्मचारियों / कामगारों के रिकार्ड / विवरण उपलब्ध नहीं कराए हैं।	पूर्व प्रबंधन ने कर्मचारियों / कामगारों के रिकार्ड / विवरण उपलब्ध नहीं कराए हैं।	पूर्व प्रबंधन ने कर्मचारियों / कामगारों के रिकार्ड / विवरण उपलब्ध नहीं कराए हैं।
8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाढ़ की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है।	आरपी के पास उपलब्ध वित्तीय विवरण आरपी को <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a> पर ईमेल लिखकर प्राप्त किया जा सकता है।	आरपी के पास उपलब्ध वित्तीय विवरण आरपी को <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a> पर ईमेल लिखकर प्राप्त किया जा सकता है।	आरपी के पास उपलब्ध वित्तीय विवरण आरपी को <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a> पर ईमेल लिखकर प्राप्त किया जा सकता है।
9. संहिता की धारा 26(2)(ए) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है।	कृपया आरपी को <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a> पर ईमेल लिखें	कृपया आरपी को <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a> पर ईमेल लिखें	कृपया आरपी को <a href="mailto:cirp.octagon@gmail.com">cirp.octagon@gmail.com</a> पर ईमेल लिखें
10. अभिरूचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	<b>16 जन</b>		